Excess baggage charges by private airlines

2487. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that all the private airlines are charging ₹ 400 to 500 per kg. of excess baggage;

(b) if so, the complete details of baggage rule and reasons for charging exorbitant prices on excess baggage; and

(c) what steps Government is contemplating to take to cut the excess baggage charge to minimum ₹ 50/- per kg.?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Excess baggage charges levied by scheduled domestic airlines is given in the Statement (*See* below).

(b) Under the provision of Sub-Rule I of Rule 135, the Aircraft Rules 1937, airlines are required to establish the reasonable tariff having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff. This includes the charges for excess baggage.

Airlines remain compliant to the regulatory provision of Sub-Rule 2 of Rule 135 as long as the fare charged by them including the charges for baggage does not exceed the fare/charges established by them and displayed on their website.

(c) DGCA has issued Air Transport Circular (ATC) 02 of 2016 on "Unbundle of services and fees by scheduled airlines" in this regard. As per the circular, there is no fees to be paid for the check in baggage up to 15 kgs. and for check in baggage between 15-20 kgs., the charge per kg. shall not be more than ₹ 100.

Statement

Excess baggage charges levied by domestic airlines

Sl. No.	Airline	Check in Baggage charges
1.	Air India	₹ 250/kg. for baggage in excess of free baggage allowance
2.	Jet Airways	₹ 100 from 16-20 kg. ₹ 350 from 21 kg. onwards
3.	JetLite	₹ 100 from 16-20 kg. ₹ 350 from 21 kg. onwards
4.	IndiGo	₹ 100 per kg. for first 5 kgs. thereafter ₹ 300 per kg.
5.	SpiceJet	₹ 100 from 16-20 kg. ₹ 300 from 21 kg. onwards

Sl. No.	Airline	Check in Baggage charges
6.	GoAir	₹ 100 from 16-20 kg. ₹ 300 from 21 kg. onwards
7.	Vistara	₹ 100 from 16-20 kg. ₹ 300 from 21 kg. onwards
8.	AirAsia	₹ 100 from 16-20 kg. ₹ 300 from 21 kg. onwards
9.	Air Costa	₹ 100 from 16-20 kg. ₹ 250 from 21 kg. onwards
10.	TruJet	₹ 100 from 16-20 kg. ₹ 250 from 21 kg. onwards

Expenditure guidelines in CSR initiatives

2488. SHRI B. K. HARIPRASAD: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government proposes to bring expenditure guidelines in Corporate Social Responsibility (CSR) initiatives undertaken by the companies; and

(b) if so, the details thereof, if not the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): (a) and (b) Section 135 of the Companies Act, 2013 contains Corporate Social Responsibility (CSR) provisions of the Act. Schedule VII of the Act enlists the subject or area under which the CSR eligible companies can undertake CSR programme/project/activities. The Companies (Corporate Social Responsibility Policy) Rules, 2014 prescribes the manner in which corporates can implement their CSR policies. These have been notified and came into force from 01.04.2014. Further, General Circular dated 18.06.2014 and 12.01.2016 have been issued by the Ministry to facilitate implementation of CSR by companies. All these documents provide broad guidelines within which the Boards of the CSR eligible companies are empowered to spend their CSR funds.

Defence agreements with foreign countries

2489. SHRI P. BHATTACHARYA:
SHRI DARSHAN SINGH YADAV:

Will the Minister of DEFENCE be pleased to state:

(a) whether India has signed any agreements with foreign countries like the United States, France, Russia, Israel, etc. to get access of the defence technologies, if so, the details thereof; and

(b) the benefits likely to be accrued to Indian Armed Forces through such accessibility?